

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI SONJOY SARMA, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1295/PUN/2018
निर्धारण वर्ष / Assessment Year: 2015-16

Pramod Hansraj Gandhi, Plot No.142, MCCH Society, Panvel, Dist. Raigad- 410206. PAN : ACVPG5729K	Vs.	DCIT, Panvel Circle, Panvel.
Appellant		Respondent

Assessee by : None
Revenue by : Shri M. Jasnani
Date of hearing : 25.03.2022
Date of pronouncement : 25.03.2022

आदेश / ORDER

This is an appeal filed by the assessee directed against the order of Id. Commissioner of Income Tax (Appeals)-2, Thane ['CIT(A)' for short] dated 11.06.2018 for the assessment year 2015-16.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the above captioned appeal on the ground that the issues involved in this appeal stand settled under the Vivad Se Vishwas Scheme, 2020. The appellant

also filed copy of Form No.5 issued by the Chief Commissioner of Income Tax, Thane.

3. On the other hand, the ld. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced in the open Court on this 25th day of March, 2022.

Sd/-
(SONJOY SARMA)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 25th March, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Thane.
4. The Pr. CIT-2, Thane.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "B" बेंच, पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.